

NOTICE

Due to COVID-19 pandemic, the Court has been functioning through virtual mode and now the competent authority has decided that the Division Bench No. 02 comprising Hon'ble Mr. Justice H.C. Mishra and Hon'ble Mr. Justice Rajesh Kumar will sit in physical mode on 11.01.2021 purely on "experimental basis" while observing the social distancing norms and take up the cases listed in supplementary Cause List (attached with this notice) dated 11.01.2021 before Court No. 03.

Please further take notice that the said Hon'ble Division Bench will again sit on 11.01.2021 to take up the matters listed before Their Lordships in Daily Cause List through V.C.

Physical presence of all the stakeholders within the Court premises shall be guided by the general instructions contained in the Standard Operating Procedure (SOP) adopted for the functioning of the Court.

Dated the 06th January, 2021
High Court of Jharkhand, Ranchi

By Order,
Sd/-
(Sanjeev kumar Das)
Joint Registrar (L&C)



HIGH COURT OF JHARKHAND, RANCHI
SUPPLEMENTARY CAUSELIST For Monday The 11th January 2021
COURT NO. 3 (THROUGH PHYSICAL MODE)
DIVISION BENCH (BENCH ID-24764)
AT 11:00 AM
HON'BLE MR. JUSTICE H.C.MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

Admission

1	Cr.A(DB)/214/2020	NAUSHAD ALAM ALIAS MD NAUSHAD ALAM vs THE STATE OF JHARKHAND NARCOTICS DRUGS & PSYCHOTROPIC SUBSTANCES ACT 1985	ABHAY KR CHATURVEDY AMIT KUMAR CHOUBEY RAJESH KR SINGH	PANKAJ KUMAR
2	Cr.A(DB)/236/2020	HARE KRISHNA RAJWAR ALIAS SADHU vs THE STATE OF JHARKHAND	SARVESH KUMAR VERMA CHANDRA S. PODDAR	NEHALA SHARMIN
IA NO, 4866/2020 (For Bail) CODE OF CRIMINAL PROCEDURE, 1973				
3	Cr.A(DB)/409/2020	MD SHAKIL AHMAD ALIAS MD SHAKIL vs THE STATE OF JHARKHAND CHILDREN SEXUAL PROTECTION ACT	NIKHILESH KR CHATTERJEE SHIV PRASAD	PRIYA SHRESTHA
4	Cr.A(DB)/475/2020	SUJIT ORAON vs THE STATE OF JHARKHAND	NAVEEN KR JAISWAL NUTAN KUMARI SHARMA	SHAIENDRA KUMAR TIWARI
IA NO, 4946/2020 (For Bail) CODE OF CRIMINAL PROCEDURE, 1973				
5	Cr.A(DB)/572/2020	DINESH MANJHI vs THE STATE OF JHARKHAND	DR. HASNAIN WARIS	PRIYA SHRESTHA
IA NO, 5542/2020 (For LIMITATION), 5543/2020 (For Bail) DOWRY PROHIBITION ACT, 1961				
6	Cr.A(DB)/574/2020	BANGALI RAM vs THE STATE OF JHARKHAND	ATANU BANERJEE	SHEKHAR SINHA
IA NO, 6439/2020 (For Bail) CODE OF CRIMINAL PROCEDURE, 1973				
7	Cr.A(DB)/576/2020	GHURAN BARAIK vs THE STATE OF JHARKHAND	GAURAV	SURAJ VERMA
IA NO, 5615/2020 (For LIMITATION) CODE OF CRIMINAL PROCEDURE, 1973				
8	Cr.A(DB)/582/2020	PANCHU GORAI vs THE STATE OF JHARKHAND	AWINASH KUMAR INDRAJIT SINHA SHISHIR SUMAN AMITABH PRASAD ANKIT VISHAL AJAY KUMAR SAH	ABHAY KR TIWARI
IA NO, 5897/2020 (For Bail) CODE OF CRIMINAL PROCEDURE, 1973				
9	Cr.A(DB)/614/2020	MD NIYAZ ALIAS MD NIYAZ KHAN vs THE STATE OF JHARKHAND ARMS ACT,1959	NAVEEN KR JAISWAL NUTAN KUMARI SHARMA RANDHIR RANJAN	PRABIR KUMAR CHATTERJEE alias PRABIR CHATTERJEE
10	Cr.A(DB)/651/2020	MANIKANT SINGH ALIAS MANISH SINGH vs THE STATE OF JHARKHAND CODE OF CRIMINAL PROCEDURE, 1973	ANURAG KASHYAP SUPRIYA DAYAL	PRIYA SHRESTHA